

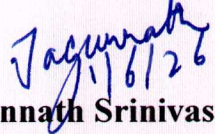
(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-13011/01/2026-US.I
Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
New Delhi-110 011, dated 01st June, 2026.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Smt. Venkita Subramani Mohana to be a Judge of the Supreme Court of India with effect from the date she assumes charge of her office.


(Jagannath Srinivasan)
Joint Secretary to the Government of India
Tele: 2338 3037

To

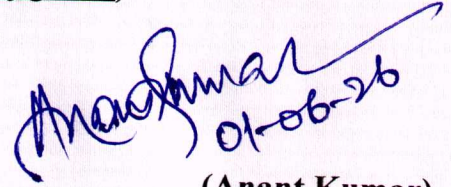
The Manager,
Government of India Press,
Minto Road,
New Delhi.

No. K-13011/01/2026-US.I

Dated: 01.06.2026.

Copy to: -

1. Smt. Venkita Subramani Mohana, Advocate, through Secretary General, Supreme Court of India, New Delhi.
2. The Secretary General, Supreme Court of India, New Delhi.
3. The President's Secretariat, (CA.II Section), Rashtrapati Bhavan, New Delhi
4. PS to the Principal Secretary to the Prime Minister, PM's Office, South Block, New Delhi.
5. Registrar (Conf.), o/o the Chief Justice of India, Room Nos. GF 1, 2 and 3, Ground Floor, Supreme Court Main Building, New Delhi.
6. PS to the MoS (I/C), L&J /PPS to the Secretary (J).
7. Technical Director, NIC, Department of Justice, with a request to upload on the notification website of the Department (www.doj.gov.in).



(Anant Kumar)

Under Secretary to the Government of India

Tele: 2338 3087